

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MR. PAWAN DEV KOTWAL

Civil Appeal No(s). 6803/2015

SANT RAM AND ORS.

Appellant(s)

VERSUS

BADRI

Respondent(s)

(with appln. (s) for permission to submit additional document(s))

Date : 05/07/2016 This appeal was called on for hearing today.

For Appellant(s)

Mr Karan Mathur, Adv.
Mr. Jayant Mohan, Adv.

For Respondent(s)

Mr. R. D. Upadhyay, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Service is complete.

Parties have not filed statement of case. It is no more a mandate after the amendment in the Supreme Court Rules, 2013.

Two weeks time as last opportunity is granted for filing affidavit of valuation.

If affidavit of valuation is filed, registry to process the matter for being listed before the Hon'ble Court as per rules.

Otherwise, place the matter before the Hon'ble Judge in Chambers for further directions.

(PAWAN DEV KOTWAL)
Registrar